



The Karnataka Agricultural Pests and Diseases Act, 1968

Act No. 1 of 1969

Keywords:

Parasite, Pest, Plant, Diseases

Amendment appended: 40 of 2021

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THE KARNATAKA AGRICULTURAL PESTS AND DISEASES ACT, 1968

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STATEMENT OF OBJECTS AND REASONS

Act 1 of 1969.- Agricultural crops of all kinds are subject to attack by various kinds of pests, and plant diseases which if left unchecked, would cause damage to the growing crops and results in loss of yield. Control of such pests and diseases is therefore of paramount importance in the agricultural economy of the country and would lead to a considerable saving of Agricultural Produce which would otherwise be lost to the country. It is with a view to organise proper and effective preventive and curative measures against pests and diseases, that this legislation is proposed. At present the Bombay Agricultural Pests and Diseases Act, 1947, the Coorg Agricultural Pests and Diseases Act, 1933, The Hyderabad Agricultural Pests and Diseases Regulation, 1352F, the Madras Destructive Insects and Pests Act, 1917, are in force in the different areas of the State. The provisions of these Acts are not uniform and it is necessary to have a uniform law applicable to the entire State.

Hence the Bill.

(Published in the Karnataka Gazette (Extraordinary) Part IV-2A dated 22-6-1967 at page 93.)

¹[KARNATAKA ACT]¹ NO. 1 OF 1969

(First Published in the ¹[Karnataka Gazette]¹ on the Twenty-third day of January, 1969)

THE ¹[KARNATAKA]¹ AGRICULTURAL PESTS AND DISEASES ACT, 1968

(Received the assent of the Governor on the Tenth day of January, 1969)

An Act to prevent the introduction, spread or reappearance of pests, plant diseases and noxious weeds injurious to crops, plants or trees in the ¹[State of Karnataka]¹.

WHEREAS it is expedient to take measures to prevent the introduction, spread or reappearance of pests, plant diseases and noxious weeds injurious to crops, plants, trees or water supply or obstruction to water-ways within the ¹[State of Karnataka]¹ and to make provision for other matters connected therewith;

BE it enacted by the ¹[Karnataka]¹ State Legislature in the nineteenth year of the Republic of India as follows:-

1. Adapted by the Karnataka Adaptations of Laws Order, 1973 w.e.f. 01.11.1973.

1. Short title, extent and commencement.- (1) This Act may be called the ¹[Karnataka]¹ Agricultural Pests and Diseases Act, 1968.

(2) It extends to the whole of the ¹[State of Karnataka]¹.

(3) It shall come into force on such ²[date]² as the State Government may, by notification, appoint.

1. Adapted by the Karnataka Adaptations of Laws Order, 1973 w.e.f. 01.11.1973.

2. Act came into force w.e.f. 13.10.1971 by notification No. AF 142 AMS 669 dated: 13.10.1971.

2. Definitions.- In this Act, unless the context otherwise requires,-

(1) "affected area" means any area declared by notification under section 3 to be an affected area;

(2) "Director of Agriculture" means any officer appointed by the State Government to be the Director of Agriculture and includes the Director of Horticulture and every person who for the time being performs the duties of the office of the Director of Agriculture or Director of Horticulture, as the case may be;

(3) "Deputy Director of Agriculture" means the officer appointed by the State Government to be the Deputy Director of Agriculture of a District or the District Horticultural Officer, and every person who for the time being performs the duties of the Deputy Director of Agriculture or the District Horticultural Officer, as the case may be;

(4) "Inspecting Officer" means an officer appointed under section 17;

(5) "notification" means a notification published in the official Gazette;

(6) "notified area" means the area in respect of which a notification is issued under section 3;

(7) "noxious weed" means any weed declared by notification under section 3 to be a noxious weed;

(8) "occupier" means the person having for the time being the right of occupation of any land, premises or water, or his authorised agent or any person in actual occupation of the land, premises or water, and includes a local authority having such right of occupation or in such actual occupation;

(9) "parasite" means any plant or animal carrying on its existence wholly or in part on any agricultural crop, plant, tree, bush or herb, declared by notification under section 3 to be a parasite;

(10) "pest" means any insect, or vertebrate or invertebrate animal, which has been declared by a notification under section 3 to be a pest;

(11) "plant" includes all horticultural or agricultural crops, trees, bushes or herbs, and includes the fruits, leaves, trunk, roots, bark or cutting or any part thereof but does not include the seed:

Provided that the State Government may, by notification, direct the seed of any particular plant shall be deemed to be a plant;

(12) "plant disease" means any fungoid, bacterial virus, vegetable organism, parasitical or other disease declared by notification under section 3 to be a plant disease;

(13) "prescribed" means prescribed by rules made under this Act.

3. Notification by the State Government of areas affected by pests, plant diseases or noxious weeds.- Where it appears to the State Government that any disease, pest, parasite or weed is injurious to plants in any area and that it is necessary to take measures to eradicate such disease, parasite, pest or weed, or to prevent its introduction, spread or re-appearance, the State Government may, by notification, declare such area to be an affected area for such period as may be specified in such notification; and with reference to such area the State Government may by such notification also,-

(a) declare any disease, parasite, pest or weed to be a plant disease, parasite, pest or noxious weed for purposes of this Act;

(b) prohibit or restrict the movement or removal of any plant, soil or manure from one place to another or prescribe such other preventive or remedial measures as may be necessary in respect of such pest, disease or weed;

(c) direct that such preventive or remedial measures as may be specified shall be carried out to eradicate, destroy or prevent the introduction, spread or reappearance of any noxious weed, parasite, pest, or plant disease; and

(d) prohibit the plantation or growing of any plant within such area as may be specified, which is likely to be injurious to the other crops in the area so specified.

4. Power to issue directions.- (1) On the issue of a notification under section 3, the Deputy Director of Agriculture may, by notice,-

(i) direct every occupier within the affected area to carry out such preventive or remedial measures (including the removal or destruction of plants which are infested or likely to be infested) as he may specify in the notice, to eradicate, destroy or prevent the introduction, spread or reappearance of any plant disease, pest, parasite or noxious weed;

(ii) call upon any male person, not being below the age of eighteen years and residing within the said area, to render such assistance as may be specified in the notice in carrying out the measures referred to in clause (i):

Provided that,-

(a) no person who is not an occupier shall be called upon to render whole time service for a period exceeding seven days at a time and there shall be an interval of not less than ninety days before any such person is called upon to render whole time service after having already rendered such service, and

(b) no person who is, by reason of old age, physical disability or any other reasonable cause, incapable of rendering assistance, or who lives at a distance of more than eight kilometers from the place where his presence is required for the purpose of rendering assistance, shall be called upon to render such assistance; and

(iii) specify the area within which and the period during which the measures referred to in clause (i) are to be carried out.

(2) It shall not be necessary to notify every occupier under clause (i) of sub-section (1) or every other person whose assistance is required under clause (ii) of the said sub-section, and a proclamation in this behalf made by beat of drum or other customary mode in the area, village or locality, shall be deemed sufficient notice to all affected persons residing in that area, village or locality.

5. Duties of occupier on the issue of notice under section 4.- On the issue of a notice under section 4,-

(i) it shall be the duty of every occupier within the affected area to carry out the preventive or remedial measures specified in such notice; and

(ii) it shall be the duty of every male person residing within the said area to render assistance in such manner as has been specified in the notice.

6. Power to enter upon land or premises.- An Inspecting Officer may after giving due notice to the occupier or other person in charge, enter upon any land, water, or premises within the notified area for the purpose of ascertaining, whether,-

(i) any noxious weed, parasite, pest or plant disease exists on such land, water or premises; and

(ii) the preventive or remedial measures directed to be carried out, have been carried out.

7. Procedure where measures prescribed to eradicate pests or plant diseases include removal or destruction of plants.- Where the preventive or remedial measures directed to be carried out by a notification under section 3 include the removal or destruction of any plant in order to eradicate or prevent the introduction or reappearance of any pest or plant diseases any occupier who fails to remove or destroy such plant on or before the date specified in such notification shall be deemed to have committed an offence under this Act, and the removal or destruction of such plant may be carried out by the Inspecting Officer or under his supervision.

8. Notice to occupier to take remedial or preventive action.- (1) Where on inspection of any land, water or premises, an Inspecting Officer finds that the preventive or remedial measures specified under section 3 have not been carried out as directed, the Inspecting Officer may, subject to any general or special order of the prescribed officer, call upon the occupier, by notice in writing, to carry out, the preventive or remedial measures directed to be carried out, within such time as may be specified in such notice.

(2) The occupier may within seven days of the service upon him of such notice, prefer an appeal to the prescribed officer.

(3) On receipt of an appeal under sub-section (2), the prescribed officer shall, after giving the appellant an opportunity of being heard, pass such order thereon as he thinks fit, and where by virtue of such order, the appellant has to carry out preventive or remedial measures, the time within which such measures shall be carried out, shall also be specified in the order.

(4) An order passed under sub-section (3) shall be final and conclusive and shall not be called in question in any court of law.

9. Occupier failing to comply with the notice served on him commits an offence.- If any occupier upon whom notice has been served under section 8 fails to comply with the notice within the time specified by the Inspecting Officer, or, in cases where an appeal has been preferred, and the appellate order requires him to carry out preventive or remedial measures within a specified time, fails to carry out such measures within such time, he shall be deemed to have committed an offence under this Act and the preventive or remedial measures directed to be carried out, may be carried out by the Inspecting Officer or under his supervision.

10. Recovery of costs.- The costs of any preventive or remedial measures carried out under section 7 or section 9 by the Inspecting Officer or under his supervision, shall be recoverable from the occupier as arrears of land revenue.

11. Appeal against costs.- (1) Any occupier referred to in section 10 may within thirty days from the date of the first demand of such costs, prefer an appeal to the prescribed officer on the grounds that,-

(i) the costs include charges for items other than the cost of labour, material or use of implements;

(ii) the charges for labour, material or use of implements are unreasonably high, or more than the expenditure actually incurred.

(2) On receipt of the appeal under sub-section (1), the prescribed officer shall, after giving the occupier an opportunity of being heard, pass such order thereon as he thinks fit.

(3) An order passed under sub-section (2), shall be final and conclusive and shall not be called in question in any court of law.

12. Obligation of village officers to report on insect pests, plant diseases or noxious weeds.- Every village officer of a village adjoining a notified area within the limits of which a pest, disease or weed similar to the insect pest, plant disease or noxious weed within the notified area appears, shall report the same to such officers as the State Government may from time to time specify in this behalf.

Explanation.- For purposes of this section, "village officer" includes the Village Accountant, the Village Panchayat Secretary and the Gramasevak.

13. Penalties.- (1) Whoever contravenes any prohibition, restriction or direction contained in a notification issued under section 3 shall, on conviction, be punished with fine which may extend to fifty rupees.

(2) Any occupier who is deemed to have committed an offence under this Act under section 7 or section 9, shall on conviction, be punished with fine which may extend to fifty rupees.

(3) Whoever commits a breach of the provisions of any rule made under section 20 shall, on conviction, be punished with fine which may extend to fifty rupees.

(4) Whoever voluntarily obstructs or offers any resistance to or impedes or otherwise interferes with,-

(a) any officer or person exercising any powers or performing any duties conferred or imposed on him by or in pursuance of the provisions of this Act or otherwise discharging any functions in connection with preventive or remedial measures taken or to be taken under the provisions of this Act or any orders or directions made or given thereunder ; or

(b) any person, who is carrying out the orders or directions of any such officer or person as aforesaid or who is otherwise acting in accordance with his duty in pursuance of this Act or any orders, or directions made or given thereunder,

shall, on conviction, be punished with fine which may extend to five hundred rupees.

14. Cognizance of offences.- No court shall take cognizance of any offence punishable under this Act save on a complaint made by or under the authority of the Deputy Director of Agriculture.

15. Offences by companies.- (1) If the person committing an offence under this Act is a Company, every person who, at the time the offence was committed was in charge of, and was responsible to, the Company for the conduct of business of the Company, as well as the Company shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:

Provided that, nothing contained in this sub-section shall render any such person liable to such punishment if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company and it is proved that the offence has been committed with the consent or connivance of or is attributable to any negligence on the part of, any director, manager, secretary or other officer of the Company, such director, manager, secretary or other officer, shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation.- For the purposes of this section,-

(a) "company" means a body corporate and includes a firm or other association of individuals;

(b) "director" in relation to a firm, means a partner in the firm.

16. Protection of action taken under this Act.- No suit, prosecution or other legal proceedings shall lie against the State Government or any officer in respect of anything done or intended to be done in good faith under this Act, or for any damage caused by any action taken in good faith in carrying out the provisions of this Act.

17. Appointment of Inspecting Officers.- The State Government may from time to time by notification, appoint Inspecting Officers for the purpose of exercising the powers and discharging the duties of an Inspecting Officer under this Act.

18. Delegation of powers.- The State Government may, by notification, delegate all or any of its powers under this Act, except those conferred by sections 18 and 19 to the Director of Agriculture or any other officer or to any local authority subject to such restrictions and conditions as may be specified in such notification:

Provided that the delegation of powers under section 3 shall not be made to any officer or authority other than the Director of Agriculture.

19. Directions by State Government.- The State Government may, by general or special orders, direct that the powers conferred on the officers by or under this Act, shall be exercised by such officers in such areas or in respect of such crops, as may be specified in such orders.

20. Power to make rules.- (1) The State Government may after previous publication, by notification, make rules to carry out the purposes of this Act.

(2) Every rule made under this Act, shall be laid as soon as may be after it is made before each House of the State Legislature while it is in session for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if before the expiry of the session in which it is so laid or the successive sessions aforesaid, both Houses agree in, making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

21. Repeal and savings.- The Bombay Agricultural Pests and Diseases Act, 1947 (Bombay Act 43 of 1947), the Coorg Agricultural Pests and Diseases Act, 1933 (Coorg Act 2 of 1933), The Hyderabad Agricultural Pests and Diseases Regulation, 1352F, the Madras Agricultural Pests and Diseases Act, 1919 (Madras Act 3 of 1919) and the Mysore Destructive Insects and Pests Act, 1917 (Mysore Act 6 of 1917) as in force in the different areas of the ¹[State of Karnataka]¹ are hereby repealed:

Provided that section 6 of the ¹[Karnataka General Clauses Act, 1899 (Karnataka Act 3 of 1899)]¹ shall be applicable to such repeal and sections 8 and 24 of the said Act shall be applicable as if the said Acts had been repealed and re-enacted by this Act.

1. Adapted by the Karnataka Adaptations of Laws Order, 1973 w.e.f. 01.11.1973.

ಅಧಿಸೂಚನೆ

ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 13ನೇ ಅಕ್ಟೋಬರ್ 1971 (ಕ್ರಮಾಂಕ: ಎಎಫ್ 142 ಎಎಂಎಸ್ 69)

ಎಸ್.ಓ. ನಂ. 1734ಎ.- 1968ನೆಯ ಸಾಲಿನ ಮೈಸೂರು ವ್ಯವಸಾಯ ಸಂಬಂಧವಾದ ರೋಗ ಕೀಟಗಳು ಮತ್ತು ರೋಗಗಳ ಅಧಿನಿಯಮ (1969ರ ಮೈಸೂರು ಅಧಿನಿಯಮ ನಂ.1)ದ 1ನೆಯ ಪ್ರಕರಣ (3)ನೆಯ ಉಪ-ಪ್ರಕರಣದಿಂದ ಪ್ರದಾನ ಮಾಡಲಾದ ಅಧಿಕಾರಗಳನ್ನು ಪ್ರಯೋಗಿಸಿ ಮೈಸೂರು ಸರ್ಕಾರದವರು, ಸದರಿ ಅಧಿನಿಯಮವು ಜಾರಿಗೆ ಬರತಕ್ಕ ದಿನಾಂಕವಾಗಿ 1971ರ ಅಕ್ಟೋಬರ್ ಮಾಹೆಯ 13ನೆಯ ದಿನಾಂಕವನ್ನು ಈ ಮೂಲಕ ಗೊತ್ತುಪಡಿಸಿದ್ದಾರೆ.

ಭಾರತದ ರಾಷ್ಟ್ರಪತಿಯವರ ಆಜ್ಞಾನುಸಾರ ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ,

ಆರ್.ಎ. ನಾಯಕ್

ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು,
ವ್ಯವಸಾಯ ಮತ್ತು ಅರಣ್ಯ ಇಲಾಖೆ.

THE KARNATAKA AGRICULTURAL PESTS AND DISEASES ACT, 1968 (KARNATAKA ACT NO. 1 OF 1969) has been amended by the following Acts, namely:-

Amendments (chronological)

Sl. No.	Act No. and Year	Sections Amended	Remarks
1.	1 of 1969	-	w.e.f. 13.10.71 AHF 142 AMS 69 dt.13.101971
2.	KAL Order 1973	-	w.e.f. 1.11.1973

Amendments (Section-wise)

Sections Amended	Act No. and Year	Remarks
-	-	-

KARNATAKA ACT NO. 40 OF 2021

**THE KARNATAKA AGRICULTURAL PESTS AND DISEASES (AMENDMENT) ACT,
2021**

1. [Short title and commencement.-](#)
2. [Amendment of section 2.-](#)
3. [Amendment of section 4.-](#)
4. [Amendment of section 5.-](#)
5. [Amendment of section 12.-](#)
6. [Amendment of section 13.-](#)
7. [Amendment of section 14.-](#)

STATEMENT OF OBJECTS AND REASONS

ACT 40 OF 2021.- It is considered necessary to amend the Karnataka Agricultural pests and Diseases Act, 1968 (Karnataka Act 01 of 1969) provide for,-

- (a) Substitution of definitions of " Director of Agriculture", "plant", "plant disease" and "Deputy Director of Agriculture";
- (b) Empowerment of "the District Officer Concerned"; to issue notice any person to tender such assistance as may be prescribed;
- (c) Enhancement of the fine for contravention of provisions of section 3,7,9 and 20 from "fifty rupees" to "five thousands rupees", and "five hundred rupees" to twenty five thousand rupees"; and
- (d) Certain other consequential amendments are also made.

Hence, the Bill.

[L.A. Bill No. 28 of 2021, File No. Samvyashae 28 Shasana 2021]
[Entry 14 of List II of the Seventh Schedule to the Constitution of India.]
[Published in Karnataka Gazette Extra-ordinary No. 833 in part-IVA dated:
12.10.2021]

KARNATAKA ACT NO. 40 OF 2021

(First Published in the Karnataka Gazette Extra-ordinary on the 12th day of October 2021)

THE KARNATAKA AGRICULTURAL PESTS AND DISEASES (AMENDMENT) ACT, 2021

(Received the assent of the Governor on the 11th day of October, 2021)

An Act to amend the Karnataka Agricultural Pests and Diseases Act, 1968.

Whereas it is expedient to amend the Karnataka Agricultural Pests and Diseases Act, 1968 (Karnataka Act 01 of 1969) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy second year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Agricultural Pests and Diseases (Amendment) Act, 2021.

(2) It shall come into force at once.

2. Amendment of section 2.- In the Karnataka Agricultural Pests and Diseases Act, 1968 (Karnataka Act 01 of 1969)(hereinafter referred to as the principal Act) in section 2,-

(i) for clauses (2) and (3), the following shall be substituted, namely:-

"(2) "Director of Agriculture" means, any officer appointed by the State Government to be the Head of the Department of Agriculture and includes the Head of the Department of Horticulture or Sericulture or Animal Husbandry or Fisheries or Forest and every person who for the time being performs the duties of the Head of the Department of Agriculture or Horticulture or Sericulture or Animal Husbandry or Fisheries or Forest as the case may be."

"(3) "District officer" means, the officer appointed as such by the State Government to the department concerned and includes every person who for the time being performs the duties of the district officer of the department concern to Agriculture, Horticulture, Sericulture, Animal Husbandry or Fisheries or Forest as the case may be."

(ii) for clauses (11) and (12) the following shall be substituted, namely:-

“(11) “Plant” includes all agricultural, horticultural, sericulture, forest crops, trees, bushes or herbs, climbers, creepers, tubers or rhizomes, suckers or bulbs or corms/corm lets and includes fruits, leaves, trunk, roots, bark or cutting or any part thereof but does not include the seed.

Provided that, the State Government may, by notification direct that the seed of any particular plant shall be deemed to be a plant.”

“(12) “Plant Disease” means, any fungal, bacterial, viral, nematode, parasitic, mycoplasma or other disease or syndrome declared by the notification under section 3 to be a plant disease.”

3. Amendment of section 4.- (i) In section 4 of the principal Act, in sub-section (1),-

(a) for the words, “the Deputy Director of Agriculture” the words “the District Officer Concerned” shall be substituted;

(b) in clause (ii), for the words "any male person", the words "any person" shall be substituted; and

(ii) in sub-section (2), after the words "customary mode" the words "or through print or and electronic or mass media" shall be inserted.

4. Amendment of section 5.- in section 5 of the principal Act, in clause (ii), for the words “every male person”, the words “every person” shall be substituted.

5. Amendment of section 12.- in section 12 of the principal Act, for the explanation, the following shall be substituted, namely:-

“Explanation.- for purpose of this section “village officer” includes village accountant, the panchayat development officer, panchayat secretary, agriculture assistant, horticulture assistant, sericulture inspector, Sericulture demonstrator or any other Government officer concerned working in that area.”

6. Amendment of section 13.- (1) in section 13 of the principal Act,-

(a) in sub-sections (1), (2) and (3), for the words “fifty rupees” wherever occurs, the words “five thousand rupees” shall be substituted; and

(b) in sub- section (4), in clause (b), for the words “five hundred rupees” the words “twenty-five thousand rupees” shall be substituted.

7. Amendment of section 14.- in section 14 of the principal Act, for the words “Deputy Director of Agriculture” the words “District Officer concerned” shall be substituted.

By Order and in the name of
the Governor of Karnataka,

G.SRIDHAR

Secretary to Government
Department of Parliamentary
Affairs and Legislation